

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indira Nager
Bangalore - 560 038

Dated : 4-2-87

Application No. 1388 & 89, 1886 & 87/86 (xx) 1420 to 22/86

W.P. No. 71, 72/84, 2554 & 2555/85 /, 2178 to 80/85

Applicant

Padam Bahadur & 2 Ors.

- To
1. Abdul Khudus, ELR DRIVER,
 2. Padam Bahadur, ELR Driver,
Mangalore-Hassan Railway,
O/o. Executive Engineer/Construction
S.Rly, Sakaleshpur Hassan District,
 3. Smt. R. Rathamma, Woman Mazdiirm L.T.I.
No.369, O/o.Chief Clerk, Mangalore
Hassan Railway, Mangalore
 4. Shri H.N. Rajashekar,
halesanthaveri Street,
Sakaleshpur - 573134, Hassan.
 5. M. Prabhakaran, Storemate,
O/o.Chief Clerk, Mangalore-
Hassan Railway, Mangalore,
Dakshina Kannada.
 6. T.T. Baby, M pla Khalsi,
 7. M.J. Babu, Pump Driver,
O/o.Head Clerk (Stores)
Hassan-Mangalore Railway,
Hassan.
 8. K. Subba Rao, Advocate,
128, Cubbonpet Road, Bangalore-2.

Respondets,

- The Secretary,
M/o. Railways, & Ors
9. The Secretary,
M/o. Railways,
N.Delhi.
 10. The General Manager,
Southern Railway,
Parktown, Madras-3.
 11. The Chief Engineer,
(Construction) S.Railway,
18, Millers Road,
Bangalore-560 046.
 12. The Executive Engineer,
(Construction) Hassan-
Mangalore Railway Project,
Sakaleshpur, Hassan District.
 13. M. Srerangaiah, C.G.S.C
Bangalore.

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH IN

APPLICATION NO. ~~975 to 981, 983 to 995,~~ 1388 & 89, 1886 & 87,
1420 to 1422/86(T)

Please find enclosed herewith the copy of the Order/~~Interim Order~~
passed by this Tribunal in the above said Application on 30-1-1987.

Copy to file.

A.No-1420 TO 1422/86(T)

BY REGISTRAR

(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH BANGALORE

DATED THIS THE 30th JANUARY, 1987

Present : Hon'ble Shri Ch. Ramakrishna Rao - Member (J)
Hon'ble Shri L.H.A. Rego - Member (A)

Application Nos. 1388 & 1389 of 1986
1986 & 1987 of 1986
1420 to 1422 of 1986

1. Padam Behadur ~~XXXX~~
ELR Driver, Mangalore-Hassan Railway
Office of the Executive Engineer/Construction
Southern Railway, Sakaleshpur and residing
at Sakaleshpur, Hassan District

& another

2. Smt. R. Rathamma
Woman Mazdoor, L.T.I.
No. 369, Office of the Chief Clerk,
Mangalore-Hassan Railway,
Mangalore
& another

3. M. Prabhakaran
Store Mate, Office of the Chief Clerk
Mangalore-Hassan Railway
Mangalore

& two others

- Applicants

(Shri K. Subba Rao, Advocate)

1. The Union of India represented by
The Secretary to Government of India
Ministry of Railways, New Delhi
2. The General Manager,
Southern Railway,
Park Town, Madras 3
3. The Chief Engineer, Construction
Southern Railway
No. 18, Millers Road, Bangalore 560046
4. The Divisional Railway Manager
Southern Railway
Mysore Division, Mysore
5. The Executive Engineer, Construction,
Hassan-Mangalore Railway Project,
Sakaleshpur, Hassan District

- Respondents

(Shri M. Sreerangaiah, Advocate)



...

These applications came up for hearing before this Tribunal and Hon'ble Shri Ch. Ramakrishna Rao, Member, to-day made the following ~~XXXX~~

ORDER

Shri K. Subba Rao, learned counsel for the applicants and Shri M. Sreerangaiah, learned counsel for the respondents, submit that the facts in these ~~XXXX~~ applications are similar to the facts in application Numbers 975 to 981 of 1986 and 983 to 995 of 1986 in which we have pronounced the order just now. In view of this statement made at the Bar, we consider it unnecessary to pass a fresh order and we make the decision pronounced in A.Nos. 975 to 981 of 1986 and 983 to 995 of 1986 applicable to these applications also.

2. In the result, these applications are dismissed, with no order as to costs, subject to the observations made in the penultimate paragraph of the order pronounced in the connected applications which we reproduce below :

"Before concluding, we would like to impress upon the respondents that the case of the applicants may be considered in terms of the scheme as modified and approved by the Supreme Court, in view of the humane considerations adverted to in the opening paragraph of this Order, within three months from the date of receipt of this order."

sd _____

Member (J)

sd _____

Member (A) 20.1.1987

- True Copy -

B. V. Venkatesh
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE



(4)

HIGH COURT OF KARNATAKA
HIGH COURT BUILDINGS, BANGALORE.1

DATED: 28-3-1987.

R.O.C. No. 26/87
Dis.

FROM

THE REGISTRAR, HIGH COURT OF KARNATAKA
BANGALORE.1

TO
The ~~Existing~~ Registrar,
Central Administrative Tribunal,
B.D.A. Shopping Complex,
SIR Indiranagar, Bangalore-38.

Sub: SIP No.2991-3017/87 on the file
of Supreme Court-Appeal Nos.975-
981/86 etc., on the file of your
Court- forwardal of letter and
record of proceedings-reg.

Done
3-4-87

I am to forward herewith letter and
record of proceedings which were mis-sent to
this office from the Supreme Court, for
taking necessary action.

Yours faithfully,

[Signature]
28/3/87

V ASSISTANT REGISTRAR.

Administrative Tribunal
By. No. 433/87
Date 28-3-87

Communicate - *40*
copy of the order *28/3/87*
of Honble SC. to the *28/3/87*
respondents. & send *all copy*

12
3/4/87
[Signature]

D. No. 1115-4/87/IVA

SUPREME COURT
INDIA

All communications should be addressed to the Registrar, Supreme Court, by designation, NOT by name.
Telegraphic address :—
"SUPREMECO"

By Registered MAIL POST



FROM
Darshan Singh
Assistant Registrar

To
The Registrar,
High Court of Karnataka
at Bangalore

13th March, 1987

Dated New Delhi, the 1987

SPL. LEAVE PETITION NOS. 2991-3017 of 1987
(Arising out of Applns. Nos. 975-981/86, 983-995/86,
1388-89/86, 1886-87/86 and 1420-22/86)

WITH

CIVIL MISC. PETITION NO. 6453-79 of 1987
(Appln. for stay by notice of motion)

M.Prabhakaran & Ors. ...Petitioners

Vs.

Union of India & Ors.Respondents

Sir,
I am directed to forward herewith for your information and necessary action a certified copy of the Record of Proceedings dated ~~10.2.87~~ of this Court dated 10.3.87 in the application above-mentioned.

Yours faithfully,

ASSISTANT REGISTRAR.

Put up ear
24/3

54

WD
323
24/3

160975

Item No. 9

Court No 4

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Certified to be true copy

Assistant Registrar (Judl.)

14.3.1987

Supreme Court of India

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO^s. 2991-3017/87

(From the Judgment and Order dated 30.1.87 of the

~~High Court of~~ Central Administrative Tribunal in Appln. Nos. 975-981/86
983-995/86, 1388-89, 1386-87 and 1420-1422/86)

M. Prabhakaran & Ors.

.... Petitioners

-vs-

Union of India & Ors.

(with appln. for ex-parte stay & exemption) Respondent

Dated: 10.3.87 : This petition was called on for hearing today

C O R A M:

HON'BLE MR JUSTICE
HON'BLE MR JUSTICE

E. S. VENKATARAMIAH
M. M. DUTT

For the Petitioners : M/s. C.S. Vaidyanathan, S. Ravindra Bhat
and Prabir Choudhary, Advs.

For the Respondent :

UPON hearing Counsel the Court made
the following O R D E R

Issue notice returnable within four weeks to consider
whether this case is covered by the decisions of this Court
in Inder Pal Yadav Vs. Union of India 1985(2) SCC 648 and
in Dakshin Railway Employees Union Vs. Gen. Manager Southern
Railway & Ors. passed in W.P.No. 332/86 on 23rd Feb., 1986.
Meanwhile if the petitioners are working in any project, they
may be allowed to work.

Sd/-

(JAGAN NATH SHARMA)
COURT MASTER.

Ⓢ

bora/3/87/ivA*



D.No. S. 1115-41/87 iv/A

SUPREME COURT OF INDIA
NEW DELHI-1

Dated: 14.1.89

From: Darshan Singh
The Assistant Registrar,
Supreme Court of India,
New Delhi

To ✓ The Registrar,
High Court of Karnataka
at Bangalore

SLP. 2991 to 3017/87

CIVIL APPEAL, No. S. 96-122 OF 1989
(High Court Appins. Nos. 975-981/86, 983-995/86, 1388-89/86,
1886-87/86 & 1420-22/86)

M.Prabhakeran & OrsAppellant(s)

Versus

Union of IndiaRespondent(s)

Sir,
In pursuance of Order 13, Rule 6, S.C.R.1966,
I am directed by their Lordships of the Supreme Court
to transmit herewith a Certified copy of the ~~Judgment/~~
Order dated the 12th January, 1989 in the Appeal,
above-mentioned. The Certified copy of the Decree
made ⁱⁿ the said appeal will be sent later on.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR

*SS
Put up
23/1/89*

12/16

IN THE SUPREME COURT OF INDIA
(CIVIL APPELLATE JURISDICTION)

Corroborated to be true copy

D. S. Venkatsramiah

Assistant Registrar (Judl.)

.....198

Supreme Court of India

CIVIL APPEAL NOS. 96 - 122 OF 1989

(SPECIAL LEAVE PETITION NOS. 2991-3017 OF 1987)

M. Prabhakaran & Ors. ... Appellants

Versus

Union of India ... Respondent

ORDER

S.L.P. granted. We have heard the appeals. We find that these appeals are governed by the ruling of this Court in Inderpal Yadav vs. Union of India, 1985 (2) S.C.C. 648. We, therefore, direct that the directions issued in the said case by this Court shall be made applicable to the appellants in these appeals also. These appeals are accordingly disposed of. No costs.

.....*Sell*.....J.
(E.S. Venkatsramiah)

New Delhi.
12.1.1989.

.....*Sell*.....J.
(N.D. Ojha)

4 copies

By post
DR. (7)
As needed

C. No. <i>522/89</i> D. No. _____

HIGH COURT OF KARNATAKA
HIGH COURT BUILDINGS
BANGALORE-1

DATED *17th* April 89
21/4/89

FROM

THE REGISTRAR
HIGH COURT OF KARNATAKA
BANGALORE.1

TO

The Registrar,
Central Administrative Tribunal,
Indiranagar, Bangalore.

SIR

24/4
Shri

Sub: CA No.96 to 122/89 on the file of
Supreme Court-Application No.975
to 981/86 etc., on the file of
your Tribunal.

- - -

I am to forward herewith letter No.D.
1115/87/Sec IV A dated 27.3.89 along with its
enclosure (certified copy of the decree dated
12.1.89) received from the Supreme Court as the
same is misent to this office.

Yours faithfully,

Sri Hussain
17/4/89

III Assistant Registrar.

21/4/89

By post
111/89 30
24.4.89

D.No. 1115-41/87/Sec IV A

SUPREME COURT INDIA

All communications should be addressed to the Registrar, Supreme Court, by designation, NOT by name.
Telegraphic address:-
"SUPREMECO"



FROM The Registrar(Judicial),
Supreme Court of India,
New Delhi.

To The Registrar,
High Court of Karnataka,
Bangalore.

Dated New Delhi, the 27th March,1989

CIVIL APPEAL NOS. 96 TO 122 OF 1989.

M. Prabhakaran & Ors.

...Appellants

Versus

The Union of India & Ors.

...Respondents

Sir,

In continuation of this Court's letter of even number dated the 14th January, 1989, I am directed to transmit herewith for necessary action a certified copy of the decree dated the 12th January, 1989, of the Supreme Court in the said appeal.

Please acknowledge receipt.

Yours faithfully,

For Registrar(Judicial).

903

Part of copy
4/4/89

128

Returned
Adm. Inband.

Submitted

This paper

pertains to Central
Administrative Tribunal

Its approved
letter along with enclosure
may be transmitted
to Central Admini-
Tribunal

Sum
15/4/89

Ans
15/4/89

aps
15/4/89

IN THE SUPREME COURT OF INDIA

CIVIL/CRIMINAL/APPELLATE JURISDICTION

Certified to be a true copy.
Danhar
 Assistant Registrar (Jud'
 27.3.89
 Supreme Court of India

CIVIL APPEAL NO. 96 TO 122 OF 1989.

(Appeals by Special Leave granted by this Court by its order dated the 12th January, 1989, in Petitions for Special Leave to appeal (Civil) Nos. 2991 to 3017 of 1987 from the Orders dated the 30th January, 1987, of the Central Administrative Tribunal, Bangalore Bench, Bangalore in Application Nos. 975 to 981, 983 to 995, 1388, 1389, 1886, 1887 and 1420 to 1422 of 1986).

M. Prabhakaran & Ors.

...Appellants

Versus

The Union of India & Ors.

...Respondents

(For full Cause-Title please see Schedule 'A' attached herewith).

12th January, 1989.

CORAM:

HON'BLE MR. JUSTICE E.S. VENKATARAMIAH
 HON'BLE MR. JUSTICE N.D. OJHA

For the Appellants: Mr. Prabir Choudhary, Advocate.

For Respondent
 Nos 2 & 3

: Mr. B. Dutta, Additional Solicitor
 General of India.
 (Mrs. Indira Sawhney, Mrs. Sushma Suri
 and Mr. C.V. Subba Rao, Advocates with
 him).

The Appeals above-mentioned being called on for hearing before this Court on the 12th day of January, 1989, UPON perusing the record and hearing counsel for the appearing parties above-mentioned, THIS COURT in view of its decision in Inderpal Yadav Vs. Union of India 1985 (2) S.C.C. 648 DOTH in disposing of the appeals ORDER:

1. THAT the directions issued in the case mentioned above

...2/-

(copy of the Judgment annexed herewith as Schedule 'B') shall be applicable to the appellants herein;

2. THAT there shall be no order as to costs of the said appeal in this Court;

3. THAT the order of this Court dated the 10th March, 1987, passed in the Civil Miscellaneous Petitions Nos. 6453 to 6479 of 1987 in the said appeals be and is hereby vacated subject to the order contained hereinabove;

AND THIS COURT DOETH FURTHER ORDER that this ORDER be punctually observed and carried into execution by all concerned.

WITNESS the Hon'ble Shri Raghunandan Swarup Pathak, Chief Justice of India at the Supreme Court, New Delhi, dated this the 12th day of January, 1989.

(V.P. SINGHAL)
JOINT REGISTRAR

*Received
without
signature of
Joint Registrar
Supreme Court.*

*MR
24/1/89*

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (CIVIL) NO. 2991-3017
OF 1987In the matter of:

1. M. Prabhakaran
Store Mate, Office of the Chief Clerk
Mangalore-Hassan Railway
Mangalore.
2. Padam Bahadur, ELR Driver,
Mangalore-Hassan Railway,
Office of the Executive Engineer
Construction Southern Railway,
Sakaleshpur and residing at
Sakaleshpur, Hassan District
3. Smt. S. Rathamma
Woman Mazdoor, L.T.I.
No. 369, Office of the Chief Clerk,
Mangalore-Hassan Railway,
Mangalore.
4. T. Gopal Gowda
Illahalli, P.O. Sante
Maroor, Taluk Arkalagud
Dist: Hassan
5. B. Thammanna Gowda
Malalikere Village
P.O. Mokali
Taluk: Arakalagud
Dist: Hassan.
6. R. Mahadevappa
Yediyur Doddabemitti
Taluk: Arakalagud
District: Hassan
7. A. Saake Gowda
Yediyur Doddabemitti
Taluk: Arakalagud
Dist: Hassan.

1388-89/86

1886-87/116

1420-22/86

7

(A. No. 975/86)

(A No. 976/86)

(A.No. 977/86)

(A. No. 978/86)

contd../-

32

17. Smt. Manjamma
Agasarahalli
P.O. Hunasehalli
Taluk: Alur
Hassan Dist (A. No. 989/86) ✓
18. K. Thimmaiah
Yadur
P.O. Hunasehalli Taluk
Alur, District: Hassan (A.No. 990/86) ✓
19. Somachari
Barthavalli, Hunasahalli P.O.
Alur Taluk, Hassan Dist. (A. No. 991/86) ✓
20. Manjaiah
Hole Alur P.O.
& Taluk: Alur
Distt: Hassan (A.No. 992/86) ✓
21. Bettaiah
Chikkekenderkula
P.O. Dosarakaplu
Taluk & Distt: Hassan (A. No. 993/86) ✓
22. Puttaswamy Gowda
Eechalahalli
P.O. Kandali
Talug & Distt: Hassan (A. No. 994/86) ✓
23. Anwar (A. No. 995)
Village & P.O. : Kadali
Taluk & Distt: Hassan ✓

(2)
PETITIONERS

Versus

1. The Union of India represented by
The Secretary to Government of India,
Ministry of Railways, New Delhi
2. The General Manager,
Southern Railway,
Park Town, Madras-3.

contd..

3. The Chief Engineer, Construction
Southern Railway,
No. 18, Millers Road, Bangalore-46
4. The Divisional Railway Manager,
Southern Railway,
Mysore Division, Mysore,
5. The Executive Engineer, Construction,
Hassan Mangalore Railway Project,
Sakaleshpur, Hassan District.

.... RESPONDENTS

PETITION UNDER ARTICLE 136 OF THE
CONSTITUTION OF INDIA.

To

The Hon'ble Chief Justice of India
And his Companion Justices of the
Supreme Court of India.

The humble petition of the
Petitioners above-named.

MOST RESPECTFULLY SHOWETH:

1. The present petition Under Article 136 of the Constitution is against two common orders dated 30.1.87 passed by the Bangalore Bench of the Central Administrative Tribunal in Application Nos 975-981/86; 383-995/86 and 1388-1389; 1886-87 and 1420-1422/86, respectively. Since common issues of fact and law are involved,

contd..

Schedule (B) 33 (1-8)

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITIONS NOS. 147, 320-69, 454,
4335-4434/83 etc. etc.

Inder Pal Yadav & Ors. etc. ... Petitioners

vs.

Union of India & Ors. etc. ... Respondents

J U D G M E N T

Desai, J.

Articles 41 and 42 of the Constitution notwithstanding, there are certain grey areas where the rule of hire and fire, a legacy of laissez-faire, even in Government employment still rules the roost. Casual labour employed on projects also known as 'project casual labour' is one such segment of employment where one may serve for years and remain a daily rated worker without a weekly off, without any security of service, without the protection of equal pay for equal work.

In short at the sweet will and mercy of the local satraps. Even the formidable railwaymen's unions least cared for these helpless and hapless workmen. Suddenly a torrent of writ petitions and petitions ^{for} special leave awakened this Court to the plight of these workmen. In quick succession, 48 writ petitions and 32 petitions for special leave flooded this Court. In each writ petition/S.L.P., the grievance was that even though the workmen styled as 'project casual/labour' had put in continuous service for years on end to wit ranging from 1974 till 1983, yet their services were terminated with impunity under the specious plea that the project on which they were employed has been wound up on its completion and their services were no more needed. No one is unaware of the fact that Railway Ministry has a perspective plan spreading over years ~~and~~ decades and projects are waiting in queue for execution and yet these workmen were shunted out (to use a cliché from the railway vocabulary) without any chance of being re-employed. Some of them rushed to the court and obtained interim relief. Some were not so fortunate. At one stage some of these petitions were set down for final hearing and the judgment was reserved. When some other similar matters came up, Mr. E.G. Bhagat, the then learned Additional Solicitor General, requested the court not to render the judgment because he would

take up the matter with the Railway Ministry to find a just and humane solution affecting the livelihood of these unfortunate workmen. As the future of lakhs of workmen going under the label of casual project labour was likely to be affected, we repeatedly adjourned these matters to enable the Railway Ministry to work out a scientific scheme.

Railway Ministry framed a Scheme and circulated the same amongst others to all the General Managers of Indian Railways including production units as per its circular No. E(NG)II/84/CL/41 dated June 1, 1984. ^{In the Scheme} It was stated that all the General Managers were directed to implement the decision of the Railway Ministry by the target dates. It was further stated that a detailed letter regarding group 5.1(ii) would follow. Such a letter was issued on June 25, 1984. Thereafter, these matters were set out for examining the fairness and justness of the Scheme and whether the court would be in a position to dispose of these petitions in view of the Scheme. That is how these matters came up before us.

The relevant portions of the Scheme read as under:

"5.1. As a result of such deliberations, the Ministry of Railways have now decided in principle that casual labour employed on projects (also known as 'project casual labour') may be treated as temporary on

on completion of 360 days of continuous employment. The Ministry have decided further as under:

- (a) These orders will cover:
- (i) Casual labour on projects who are in service as on 1.1.84; and
 - (ii) Casual labour on projects who, though not in service on 1.1.84, had been in service on Railways earlier and had already completed the above prescribed period (360 days) of continuous employment or will complete the said prescribed period of continuous employment on re-engagement in future. (A detailed letter regarding this group follows).
- (b) The decision should be implemented in phases according to the schedule given below:

<u>Length of service (i.e. continuous employment).</u>	<u>Date from which may be treated as temporary</u>	<u>Date by which decision should be implemented</u>
i) Those who have completed five years of service as on 1.1.84	1.1.1984	31.12.1986
ii) Those who have completed three years but less than five years of service as on 1.1.1984	1.1.1985	31.12.1986
iii) Those who have completed 360 days but less than three years of service on 1.1.1984	1.1.1986	31.12.1986
iv) Those who complete 360 days after 1.1.1984	1.1.1987 or the date on which 360 days are completed whichever is later.	31.3.1987

5.2. The Ministry would like to clarify here that casual labour on projects who have completed 180 days of continuous employment would continue to be entitled to the benefits now admissible to them (so long as they fulfil the conditions in this regard) till they become due for the benefits mentioned in the preceding sub-paragraph."

By and large the scheme certainly is an improvement on the present situation though not wholly satisfactory. However, the Railway being the biggest employer and having regard to the nature of ~~its~~ work, it would have to engage casual labour and therefore, as a preliminary step towards realisation of the ideal enshrined in Articles 41 and 42, we propose to put our stamp of approval on the scheme with one major variation which we proceed to herein set out.

The Scheme envisages that it would be applicable to casual labour on projects who were in service as on January 1, 1984. The choice of this date does not commend to us, for it is likely to introduce an invidious distinction between similarly situated persons and expose some workmen to arbitrary discrimination flowing from ~~the~~ fortuitous court's order. To illustrate, in some matters, the court granted interim stay before the workmen could be retrenched while some other were not so fortunate. Those in respect of whom the court granted interim relief by stay/suspension of the order of retrenchment, they would be treated in service on 1.1.1984 while others who fail to obtain interim relief though similarly situated would be pushed down in the implementation of the Scheme. There is another area where discrimination is likely to rear its ugly head. These workmen come from the lowest grade of railway service. They can ill afford to rush to

court. Their Federations have hardly been of any assistance. They had individually to collect money and rush to court which in case of some may be beyond their reach. Therefore, some of the retrenched workmen failed to knock at the doors of the court of justice because these doors do not open unless huge expenses are incurred. Choice in such a situation, even without crystal gazing is between incurring expenses for a litigation with uncertain outcome and hunger from day to day. It is a Hobson's choice. Therefore, those who could not come to the court need not be at a comparative disadvantage to those who rushed in here. If they are otherwise similarly situated, they are entitled to similar treatment, if not by anyone else at the hands of this Court. Burdened by all these relevant considerations and keeping in view all the aspects of the matter, we would modify part 5.1 (a)(i) by modifying the date from 1.1.1984 to 1.1.1981. With this modification and consequent rescheduling in absorption from that date onward, the Scheme framed by Railway Ministry is accepted and a direction is given that it must be implemented by re-casting the stages consistent with the change in the date as herein directed.

To avoid violation of Art. 14, the scientific and equitable way if implementing the scheme is for the Railway administration to prepare, a list of project casual labour with reference to each division of each

railway and then start absorbing those with the longest service. If in the process any adjustments are necessary, the same must be done. In giving this direction, we are considerably influenced by the statutory recognition of a principle well known in industrial jurisprudence that the men with longest service shall have priority over those who have joined later on. In other words, the principle of last come first go or to reverse it first come last go as enunciated in Sec. 25G of the Industrial Disputes Act, 1947/ We direct accordingly. ^{has been accepted.}

All these writ petitions and special leave petitions shall stand disposed of consistent with the scheme as modified by this judgment and the directions herein given.

The ~~shheme~~ as would stand modified by the directions herein given forms part of this judgment and a copy of it shall be annexed to this judgment.

Learned counsel Shri Anis Suhrawardy has put in the maximum labour in making a very useful compilation. He must have spent days and months. The compilation helped us the most in dealing with the writ petitions and the special leave petitions and in ascertaining the proper principle. Such a compilation ought to have been prepared by the Railway administration.

Therefore, we direct the Union of India to pay
Rs 5,000/- as and by way of costs to Shri Anis
Suhrawardy, Advocate, Supreme Court.

sd/- J.
(D.A. Desai)

sd/- J.
(Ranganath Misra)

NEW DELHI,
April 18, 1985.

SUPREME COURT
CIVIL/~~CRIMINAL~~/APPELLATE JURISDICTION

CIVIL, APPEAL NO. 96 TO 122 OF 1989.

M. Prabhakaran & Ors.

Appellant
Petitioner^s

Versus

The Union of India & Ors.

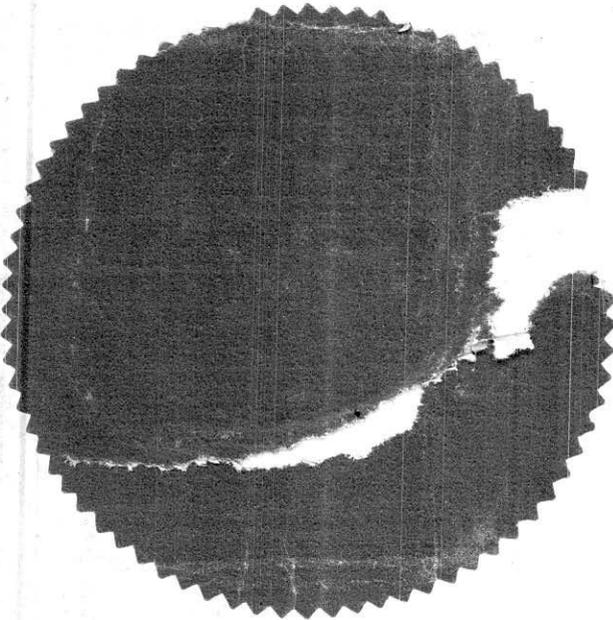
Respondent s

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH, BANGALORE.

Application Nos. 975 to 981, 983 to
995, 1385, 1389, 1886, 1887, and 1420
to 1422 of 1986.

DECREE DISPOSING OF THE
APPEALS WITH NO ORDER AS
TO COSTS.

Dated the 12th day of January, 1989 .



SHRI Prabir Choudhary,
Advocate-on-Record for the Appellants

SHRI C.V. Subba Rao,
Advocate-on-Record for Respondents
nos. 2 & 3.

SHRI
Advocate-on-Record for

Engrossed by **rm**
Examined by
Compared with
No. of folios

SEALED IN MY PRESENCE
No. 1813/89

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

.....

Slc
Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

F.No.13/1/87-Jud1.

Date: 9-4-87.

Application No. 975 to 981/86(T)
983 to 995/86(T)
1388-89/86(T)
1886-87/86(T)
and 1420-22/86(T)

M.Prabhakaran & ors. Petitioner
(Applicant in A.No.1420/86(T) & ors)

V/s.
Union of India & ors. Respondent.

.....

To

1. The Secretary,
Min. of Railways, New Delhi.
2. The General Manager,
Southern Railway,
Park Town, Madras-3.
3. The Chief Engineer(Construction),
Southern Railway, No.18,
Millers Road, Bangalore-46.
4. The Divisional Railway Manager,
Southern Railway, Mysore Divn., Mysore.
5. The Executive Engineer(Construction),
Hassan-Mangalore Railway Project,
Sakalespur, Hassan District.
6. The Executive Engineer(Construction),
Hassan-Mangalore Railway Project,
Bangalore Cantonment.

Sub: Sending of Copies of order passed by the Supreme Court.

.....

A copy of the letter received from the Supreme Court Registry,
D.No.1115/41/87 IV A dated 13-3-87 with record of proceedings of Supreme
Court dt. 10-3-87 in Spl.Leave Petition Nos.2991-3017/87 arising out of
Application Nos.975-981/86, 983-995/86, 1388-89/86, 1886-87/86 and 1420-22/86
is forwarded herewith for necessary action.

(B.V.Venkata Reddy)
Deputy Registrar(J).

Copies to relevant files.

B.V.Venkata Reddy
(Deputy Registrar)
Judicial. 9/4/87

160975

Item No. 9

Court No 4

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Certified to be true copy
[Signature]
Assistant Registrar (Judl.)
...../4.3.....1987
Supreme Court of India

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO^S. 2991-3017/87

(From the Judgment and Order dated 30.1.87 of the

~~High Court of~~ Central Administrative Tribunal in Appln. Nos. 075-981/86
983-995/86, 1388-89, 1986-87 and 1420-1422/86)

M. Prabhakaran & Ors.

....Petitioners

-vs-

Union of India & Ors.

(with appln. for ex-parte stay & exemption) Respondents

Dated: 10.3.87 : This petition was called on for hearing today

C O R A M:

HON'BLE MR JUSTICE
HON'BLE MR JUSTICE

E. S. VENKATARAMIAH
M. M. DUTT

For the Petitioners :

M/s. C.S. Vaidyanathan, Sr. Ravindra Bhat
and Prabir Choudhary, Advs.

For the Respondent :

UPON: hearing Counsel the Court made
the following O R D E R

Issue notice returnable within four weeks to consider
whether this case is covered by the decisions of this Court
in Inder Pal Yadav Vs. Union of India 1985(2) SCC 648 and
in Dakshin Railway Employees Union Vs. Gen. Manager Southern
Railway & Ors. passed in W.P.No. 332/86 on 23rd Feb., 1986.
Meanwhile if the petitioners are working in any project, they
may be allowed to work.

Sd/-

(JAGAN NATH SHARMA)
COURT MASTER

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

.....

By RPAD

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Date: 9-4-87.

F.No.13/1/87-Jud1.

Application No. 975 to 981/86(T)
983 to 995/86(T)
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1886-87/86(T)
✓ and 1420-22/86(T)

M.Prabhakaran & ors. Petitioner
(Applicant in A.No.1420/86(T) & ors)

V/s.

Union of India & ors. Respondent.

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To

1. The Secretary,
Min. of Railways, New Delhi.
2. The General Manager,
Southern Railway,
Park Town, Madras-3.
3. The Chief Engineer(Construction),
Southern Railway, No.18,
Millers Road, Bangalore-46.
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5. The Executive Engineer(Construction),
Hassan-Mangalore Railway Project,
Sakalespur, Hassan District.
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is forwarded herewith for necessary action.

Sdf
(B.V.Venkata Reddy)
Deputy Registrar(J).

✓ Copies to relevant files.

B.V.Venkata Reddy
(Deputy Registrar)
Judicial.

9/4

All communications should be addressed to the Registrar, Supreme Court, by designation, NOT by name. Telegraphic address :— "SUPREMECO"

By Registered ~~MAIL~~ POST

D. No. 1115-~~W~~87/IVA

SUPREME COURT INDIA



FROM Darshan Singh Assistant Registrar

To The Registrar, High Court of Karnataka at Bangalore

13th March, 1987

Dated New Delhi, the.....198

SPL. LEAVE PETITION NOS. 2991-3017 of 1987
(Arising out of Applns. Nos. 975-981/86, 983-995/86, 1388-89/86, 1886-87/86 and 1420-22/86)

WITH

CIVIL MISC. PETITION NO. 6453-79 of 1987
(Appln. for stay by notice of motion)

M.Prabhakaran & Ors. ...Petitioners

Vs.

Union of India & Ors.Respondents

Sir, I am directed to forward herewith for your information and necessary action a certified copy of the Record of Proceedings dated ~~10.3.87~~ of this Court dated 10.3.87 in the application above-mentioned.

Yours faithfully,

[Signature]
ASSISTANT REGISTRAR.

Part up ear
24/3

St.

MD
33
24/3

160975

Item No. 9

Court No 4

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Certified to be true copy
[Signature]
Assistant Registrar (Judl.)
.....14.....1987
Supreme Court of India

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO^S. 2991-3017/87

(From the Judgment and Order dated 30.1.87 of the

~~High Court of~~ Central Administrative Tribunal in Appln. Nos. 975-981/86
983-995/86, 1388-89, 1986-87 and 1420-1422/86)

M. Prabhakaran & Ors.

....Petitioners

-vs-

Union of India & Ors.

(with appln. for ex-parte stay & exemption) Respondents

Dated: 10.3.87 : This petition was called on for hearing today

C O R A M:

HON'BLE MR JUSTICE
HON'BLE MR JUSTICE

E.S.VENKATARAMIAH
M.M.DUTT

For the Petitioners :

M/s. C.S.Vaidyanathan, Sr. Ravindra Bhat
and Prabir Choudhary, Advs.

For the Respondent :

UPON: hearing Counsel the Court made
the following O R D E R

Issue notice returnable within four weeks to consider whether this case is covered by the decisions of this Court in Inder Pal Yadav Vs. Union of India 1985(2) SCC 648 and in Dakshin Railway Employees Union Vs. Gen. Manager Southern Railway & Ors. passed in W.P.No. 332/86 on 23rd Feb., 1986. Meanwhile if the petitioners are working in any project, they may be allowed to work.

Sd/-

(JAGAN NATH SHARMA)
COURT MASTER

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH BANGALORE

DATED THIS THE 3rd FEBRUARY 1987

Present : Hon'ble Shri Ch. Ramakrishna Rao - Member (J)
Hon'ble Shri L.H.A. Rego - Member (A)

APPLICATION Nos. 975 to 981/86
983 to 995/86
1388 & 1389/86
1886 to 1887/86
1420 to 1422/86

1. T. Gopala Gowda & 6 others
2. T. Range Gowda & 23 others
3. Padam Bahadur & another
4. Smt. R. Rathnamma & another
5. M. Prabhakaran & 2 others

- Applicants

v (Shri K. Subbarao, Advocate)

1. The Union of India represented by
The Secretary to Government of India
Ministry of Railways, New Delhi
2. The General Manager,
Southern Railway,
Park Town, Madras 3
3. The Chief Engineer, Construction
Southern Railway
No. 18, Millers Road, Bangalore 560046
4. The Executive Engineer, Construction
Hassan-Mangalore Railway Project,
Sakaleshpur, Hassan District

- Respondents

(Shri M. Sreerangaiah, Advocate)

The applicants in applications at serial numbers 1 & 2 have filed a memo seeking stay of the operation of our order pronounced on 30.1.1987 for a period of 30 days to enable them to file a special leave petition under Article 136 of the Constitution of India in the Supreme Court. Shri K. Subbarao, learned counsel for the applicants makes similar prayer in respect of applicants at serial numbers 3, 4 & 5.

2. Shri M. Sreerangaiah, learned counsel for the respondents, opposes the prayer made by the applicants for stay of operation of our order dated 30.1.1986.



3. As the applicants are anxious to move the Supreme Court for grant of special leave to appeal and for stay, we consider it just and equitable to ~~xxxxxxx~~ stay the operation of our ~~xxx~~ order dated 30.1.1987. We, accordingly, stay the operation of our order upto and inclusive of 20.2.1987 or till any order of stay is passed by the Supreme Court, whichever is earlier.



Sd _____

Member (J)

Sd _____

Member (A) 2.9.87

1 TRUE COPY/

B.V. Venkatesh Reddy
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE